

CENTRAL ADMINISTRATIVE TRIBUNAL
LUCKNOW BENCH, LUCKNOW

INDEX SHEET

T-A-862/87

CAUSE TITLE. L.C. NO 5420/81 OF

NAME OF THE PARTIES T. Nandakumar.....Applicant

Versus

C. S. I. Zeeb.....Respondent

Part A.

Sl.No.	Description of documents	Page
1	Index sheet	A1 to A2
2	Petition	A3 to A20
3	Affidavit	A21 to A22
4	High Court order sheet, fed. order dt. 22-3-90 A23 to A26	
5	Notice of Any Order	A27 to A29
6		
7		
8		
9		
10		
11		
12		
13		
14		
15		
16		
17		
18		

CERTIFICATE

Certified that no further action is required to be taken and that the case is fit for consignment to the record room (decided)

Dated 12-10-11.

Counter Signed.....

Section Officer/In charge

*Agreed
M. K. Patel*

*On
Signature of the
Dealing Assistant*

(Chapter XLI, Rules 2, 9 and 15)

Nature and number of case..... W.P. 542081

Name of parties..... Tilak Pal Sekh. v. Union of India

Date of institution..... 3-11-81

Date of decision.....

File no.	Serial no. of paper	Description of paper	Number of sheets	Court-fee		Date of admission of paper to record	Condition of document	Remarks including date of destruction of paper, if any
				Number of stamps	Value			
1	2	3	4	5	6	7	8	9
A 1		General Welle	1		Rs. P.			
A 2		Order						
A 3		wt. Petr officer and	19	5	100 -			
				2	2 -			
B 4		Power	1	1	5 -			
A 5		C.M.A. 982 (281)	1	1	5 -			
5		Order Steel	1	-	-			

I have this

day of

198

examined

the record and compared the entries on this sheet with the papers on the record. I have made all necessary corrections and certify that the paper correspond with the general index, that they bear Court-fee stamps of the aggregate value of Rs. that all order have been carried out, and that the record is complete and in order up to the date of the certificate

Date.....

Munsarim

Clerk

Group A, 13(d)

A2

8237

IN THE HON'BLE HIGH COURT OF JUDICATURE AT ALLAHABAD
(LUCKNOW BENCH), LUCKNOW.

- 5420

Writ Petition No. of 1981.

12958
Jitendra Pal Singh

... Petitioner

Vs.

Union of India and others

... Respondents.

INDEX

Sl. No.	Description	Annexure No.	Page No.
1.	Memorandum of Writ Petition.		1 - 7
2.	Copy of order and judgement dated 25.2.1980	1	8 - 10
3.	Copy of the order dated 11.6.1980	2	11
4.	Copy of the order dated 13.6.1981	3	12
5.	Copy of the impugned order dated 31.8.1981	4	13
6.	Copy of the impugned order dated 2.9.1981.	5	14 - 15
7.	Affidavit		16 - 17
8.	Power in favour of Sri P.K. Srivastava, Advocate.		18

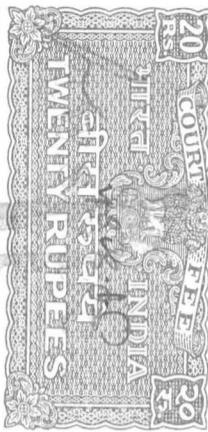
LUCKNOW :
September 3, 1981.
November


(P.K. SRIVASTAVA)
Advocate,
Counsel for the Petitioner.

IN THE HON'BLE HIGH COURT OF JUDICATURE AT ALLAHABAD
(LUCKNOW BENCH), LUCKNOW.

Writ Petition No. 1981.

of 1981.



Scf 2100 —
M 23. x 89
Jitendra Pal Singh, aged about 56 years,
son of Sri Anand Pal Singh, resident of
Purnia, Sitapur Road, Lucknow.

... Petitioner.

vs.

1. Union of India through the Director General, Posts and Telegraphs department, New Delhi.
2. The General Manager, Tele-communications, U.P. Circle, Lucknow.
3. The Chief Superintendent, Central Telegraphs Office, Lucknow.

... Respondents.

WRIT PETITION UNDER ARTICLE 226 OF the
CONSTITUTION OF INDIA.

The petitioner, above named, most respectfully submits as under :-

1. That the petitioner is a Telegraph Master, presently posted in the General Post Office, Lucknow. The petitioner ~~was~~ initially joined the Posts and Telegraphs department of respondent no. 1 in 1945 on appointment as Telegraphist.

Jeanne Pal S

Page....2..

Hon'ble K.S. Varma, J.
Hon'ble S.S. Ahmad, J.

Put up for orders in
the ordinary course.

Copy No
3.11.1981

SAY

MEMO.
Impressed
Two Adhesive R. 10/-
Total
Correct but final Court-fee report
will be made on receipt of lower
Court record.

In time up to

Papers filed. Copy of P. C.
should also be filed.
S. B. - Bench.

Pass judgment and
Annexure B = 15.10.81.
Ans. 23.10.81.

Hon'ble Satish Chandra C.J.
Hon'ble Gopinath J.

Admit, frame notice.

Record notice for P.C.
for prosecution on 3.11.81
Muhammed
23.10.81

2
9.12.81.

S
S

A4

2. That on 27.9.1974, the petitioner was promoted on the post of Circle Telegraph Master in in the pay scale of Rs. 500-640 by the then Post Master General, U.P. Circle, Lucknow and on 11.12.1976, the petitioner was reverted on the post of Telegraphist by the General Manager, Tele-communications, U.P. Circle, Lucknow, respondent no. 2.

3. That on 22.12.1976, the petitioner filed the writ petition No. 3458 of 1976 in this Hon'ble High Court and the Hon'ble Court was pleased to stay the operation of the impugned order of reversion dated 11.12.1976. The petitioner, therefore, continued to work on the post of Circle Service Telegraph Master without a break. The petitioner in the meantime discharged the duties of the post of Telegraph Master to the entire satisfaction of his superiors including respondent no. 2 and 3 and he never gave any opportunity for any complaint whatsoever. The petitioner's work and conduct remained good throughout. The petitioner therefore continued to get the pay attached to the post of Telegraph Master in the pay scale of Rs. 500-640 as he was already working on the aforesaid post and discharging his duties.

4. That however, on 25.2.1980, this Hon'ble Court was pleased to dismiss the Writ Petition No. 3458 of 1976 with following observations :-

" The learned counsel for the petitioner has, however, pointed out that the petitioner is continuing to the selection

Shinde Pal Singh

grade post under an interim order of this Court and has subsequently been allowed to cross the efficiency bar with effect from 1.6.79. This circumstance will undoubtedly be taken into consideration by the Departmental Promotion Committee....."

A true copy of the judgment and order passed by this Hon'ble Court is annexed as Annexure 1 to this Writ petition.

Ann. 1

5. That even after the dismissal of the Writ petition, the petitioner ~~conducted~~ ^{continued} the work on the post of Circle Service Telegraph Master and he was not asked to revert on his substantive post of Telegraphist. The petitioner, therefore, also received salary on the post of Telegraph Master in the pay scale of Rs. 500-640 as before and on 11.6.1980, the petitioner was granted annual increment on the post of Telegraph Master raising his basic pay to Rs. 600/- per month and on 13.6.1981, the petitioner was further granted another increment of Rs. 20/-, thus raising his pay Rs. 620/- per month. * True copies of the orders dated 11.6.1981 and 13.6.1981 are annexed as Annexure 2 and Annexure 3 to this Writ Petition.

Ann. 2 &
Ann. 3.

6. That it is submitted that the aforesaid increments were sanctioned to the petitioner after assessing his work on the post of Circle Service Telegraph Master and due to the facts with that the petitioner continued to work on the aforesaid post ever since his promotion on 27.9.1974.

Jeanne Bals

7. That on 27.8.1981, the General Manager, Tele-communications, respondent no. 2 instructed the Chief Superintendent, respondent no. 3 to revert the petitioner on the post of Telegraphist and accordingly the Chief Superintendent, Central Telegraph Office, Lucknow, respondent no. 3 on 31.8.1981 passed an order reverting the petitioner on the post of Telegraphist from the afternoon of the date i.e. 31.8.1981. A true copy of the order dated 31.8.1981 is annexed as Annexure 4 to this writ petition.

Ann. 4

8. That however, on 2.9.1981 without any instruction from the General Manager, Tele-communications, U.P. Circle, Lucknow, respondent no. 2, the Chief Superintendent, Central Telegraph office, Lucknow passed an order modifying his earlier orders dated 31.8.1981 and directed that the reversion of the petitioner on the post of Telegraphist will take effect from 11.12.1976 i.e. the original date of the order and the reversion which was subsequently stayed by this Hon'ble Court. The Chief Superintendent respondent no. 3 also directed that the petitioner will be entitled to his salary on the post of Telegraphist from 11.12.1976 and not as Telegraph Master. In the impugned order dated 2.9.1981 no reference was made about any direction of the General Manager, Tele-communications, U.P. Circle, Lucknow. Thus it is clear that the Chief Superintendent, Central Telegraph office, Lucknow, respondent no. 3

Ann. 5

passed the orders of his own without any sanction from the competent authority. A true copy of the orders dated 2.9.1981 is annexed as Annexure 5 to this writ petition.

9. That the net result of the impugned order of Chief Superintendent dated 2.9.1981 will be when the petitioner shall be required to refund the difference of salary on the post of Telegraphist and Telegraph Master during the period 11.12.1976 to 31.8.1981 which will come to Rs. (approximately). The respondents are taking steps to recover other amount from the monthly pay of the petitioner at a time when he is going to retire on

10. That it is submitted that when the petitioner discharged the duties of TelegraphMaster on the strength of stay orders granted by this Hon'ble High Court, he further worked on the post of Telegraph Master upto 31.8.1981. He was rightly paid the salary of Telegraph Master and therefore no recovery can be made from the pay of the petitioner.

11. That it is further submitted that if an employee discharges the duties of a particular post, he is fully entitled to the salary and all benefits attached to the post and he cannot be deprived of such salary and benefits otherwise that will be violation of Article 16 of the Constitution of

Jitendra Pal Singh India. In the instant case too, the impugned order

Xa

dated 2.9.1981 is violative of the provisions of Article 16 of the Constitution of India and is therefore, bad in law.

12. That apart from the above illegalities, the respondents have also failed to comply the directions of this Hon'ble Court and instead respondent no 3 on 15.10.1981 ordered recovery of Rs 10478.05 @ Rs 200/- P.M. A true copy of the order is annexed Annexure 6.

13. That the petitioner's representation may possibly be displaced of favourably although the petitioner immediately represented the matter to the respondents after dismissal of the writ petition.

14. That now feeling aggrieved by the impugned order dated 31.8.1981 and 2.9.1981 contained in Annexures 4 and 5 and finding no remedy under law, the petitioner makes this reference on the following amongst other grounds :-

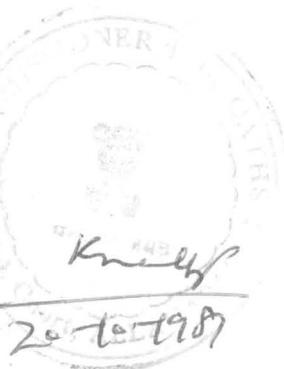
GROUNDS

(i) Because the impugned order is violative of Article 16 of the Constitution of India as it discriminate the petitioner with those equally placed.

(ii) Because the impugned order dated 2.9.1981 is without jurisdiction.

(iii) Because the orders dated 31.8.1981 have been passed without applying with the observation of this Hon'ble Court.

H. Nand Lal S/o H.



XO

(iv) Because the petitioner cannot be deprived of the salary of the post on which he actually worked from 27.7.1974 to 31.8.1981.

(v) Because no recoveries can be made from the petitioner's pay and the impugned order dated 2.9.1981 does not contain any reason.

(vi) Because the impugned orders were passed without giving the petitioner an opportunity of defence.

PRAYER

WHEREFORE it is most respectfully prayed to issue this Hon'ble Court may be pleased to issue a writ in the nature of certorari to quash the impugned order dated 31.8.1981 and 2.9.1981 contained in Annexure 4 and 5 with a writ of mandamus commanding the respondents to treat the petitioner as Telegraph Master and to give him the pay and benefits attached to the post. Any other order or direction appropriate in the circumstance of the case and deemed just and proper may also kindly be passed alongwith costs of Writ Petition.

(JITENDRA PAL SINGH)
Petitioner.

LUCKNOW :
September , 1981.


(P.K. SRIVASTAVA)
Advocate,
Counsel for the Petitioner.

Jitendra Pal Singh

Certified that the above notice of P.P. is fit in all respects. Rule have been completed. There seems to be no defect.

PK

ANNEXURE 1

IN THE HON'BLE HIGH COURT OF JUDICATURE AT ALLAHABAD*
(LUCKNOW BENCH), LUCKNOW.

Writ Petition No. of 1981.

Jitendra Pal Singh Petitioner

Vs.

Union of India and others Respondents.

Annexure 1CHIEF JUSTICE'S COURT

Writ Petition No. 3458 of 1976

Jitendra Pal Singh Versus Union of India and others.

Hon'ble K.N. Goyal J
Hon'ble S.C. Mathur, J.

(Delivered by Hon'ble S.C. Mathur, J)

The petitioner was holding a post of Telegraphist in the ~~Telegraph~~ Telephone Department. In accordance with the recommendations of the 3rd Pay Commission twenty percent of the posts were given selection grade. The petitioner was also appointed to the selection grade out of those twenty percent posts with effect from 1.2.1975 vide order, annexure 1 to the writ petition but this appointment was on purely temporarily and adhoc basis and it was clearly mentioned in the order that the petitioner would have no claim to continue if the Departmental Promotion Committee declares him unsuitable. Ultimately, the Departmental Promotion Committee found him unsuitable and as such on 11.12.76 his promotion was terminated by order, Annexure 3. Aggrieved thereby the petitioner has come to this court under Article 226 of the Constitution.

Kneelby
20-10-1981

Jitendra Pal Singh

Contd...

It has been contended that there was no adverse remark against the petitioner and there was no good reason for not selecting the petitioner. This has been rebutted in the counter affidavit filed by the opposite parties. Moreover it has been observed in Mir Ghulam Hussan and others Versus The Union of India and others (AIR 1973 SC 1138):

" Absence of adverse complaint against an Officer does not entitle him to claim Promotion. Promotion is made on the basis of positive merit. Absence of adverse remarks is no criterion of the quality of an officer."

The learned counsel for the petitioner has, however, pointed out that the petitioner is continuing to the selection grade post under an interim order of this Court and has subsequently been allowed to cross the efficiency bar with effect from 1.6.1969. This circumstance will undoubtedly be taken into consideration by the Departmental Promotion Committee but the order passed in 1976 cannot be held to be bad on the basis of the petitioner subsequently having been allowed to cross the efficiency bar in 1979.

Krebs
20-10-1983

Learned Counsel for the petitioner has, further urged me that in view of this subsequent development the department should not revert him until the

Shivnath Pal Singh

Contd...

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Ann. 1 (Contd)
Page 3.

AB

petitioner's case has been reconsidered by the Departmental Promotion Committee. It is, however, open to the petitioner to make representations to the department to this effect and the department may possibly take a ~~xx~~ favourable view of the matter.

In the result, subject to the above observations the writ petition is dismissed but without any order as to costs.

25th February, 1980.

TRUE COPY
Jitendra Pal Singh

(Jitendra Pal Singh)
Petitioner.

ANNEXURE 2

IN THE HON'BLE HIGH COURT OF JUDICATURE AT ALLAHABAD
(LUCKNOW BENCH), LUCKNOW.

Writ Petition No. of 1981.

Jitendra Pal Singh

... Petitioner

Vs.

Union of India and others

... Respondents.

Annexure 2

Indian Posts and Telegraphs Department

Office of the Chief Superintendent,
Central Telegraph Office, Lucknow-226001.

Memo No. P 389/Ch

Dated at Lucknow the 11.6.1980

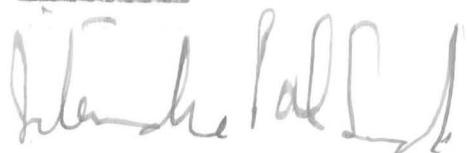
Sri J.P. Singh TM of this office is granted
annual increment raising his pay from Rs. 580 to
Rs. 600 w.e.f. 1.6.60 in the revised scale. His last
date of A/I was 1.6.79.

Sd/ Illegible
Chief Superintendent,
C.T.O. Lucknow-226001.

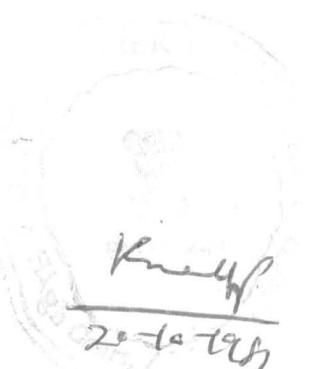
Copy to :-

1. Sri J.P. Singh TM, C.T.O., Lucknow.
2. Pay Bill Sec. 3 O/T Sec. 4.P/File

TRUE COPY



(Jitendra Pal Singh)
Petitioner.


Kneyp
20-6-1980

ANNEXURE 3

IN THE HON'BLE HIGH COURT OF JUDICATURE AT ALLAHABAD
(LUCKNOW BENCH), LUCKNOW.

Writ Petition No. of 1981.

Jitendra Pal Singh

... Petitioner

Vs.

Union of India and others

... Respondents.

Annexure 3

Office of the Chief Superintendent,
Central Telegraph Office, Lucknow.

No. P-389/chiii/24

Dated at Lucknow the 13.6.81

Sri J.P. Singh, TM of this office is
granted annual increment raising his pay from Rs. 600/-
to Rs. 620/- w.e.f. 1.6.81 in the revised scale.
His last date of A/T was 1.6.80.

Sd/ Illegible
Chief Superintendent,
Central Telegraph Office,
Lucknow.

Copy to :-

1. Shri J.P. Singh, T.M.
2. Pay bill Section CTO Lucknow.
3. O/T T/A

TRUE COPY

Jitendra Pal Singh

(Jitendra Pal Singh)
Petitioner.

Knclly
20-10-1981

(A/s)

13

IN THE HON'BLE HIGH COURT OF JUDICATURE AT ALLAHABAD
(LUCKNOW BENCH), LUCKNOW.

Writ Petition No. of 1981

Jitendra Pal Singh ... Petitioner

Vs.

State Union of India and others ... Respondents.

Annexure 4

INDIAN POSTS AND TELEGRAPH DEPARTMENT

No. E-14/Ch II

Dated at Lw. Aug. 31, 1981.

Office of the Chief Superintendent,
Central Telegraph Office, Lucknow.

As per orders contained in the G.M.T., U.P.
T/1730/10.12.76 bearing that office file mark STB/
M-18/Selection/Ch III/4 and further instructions
contained in his No. Staff/M-18-1/JPS/3, dated 27.8.81
Shri J.P. Singh, Officiating L.S.G. TM is hereby
reverted to his substantive post of Telegraphist from
the afternoon of date.

Sd/
Chief Superintendent,
Central Telegraph Office,
Lucknow - 226001.

Copy forwarded to :

1. The General Manager Telcom, U.P. Circle, Lucknow for information please.
2. The Director Telecom (Central Area) Habibullah Estate Hazaratganj, Lucknow.
3. A.C.S.(G), C.T.O. Lucknow
4. Sri J.P. Singh, Officiating LSG TM CTO Lucknow.
5. Pay Bill.
6. Leave Section
7. Vigilance Section.
8. Personal file of the official.

Sd/
Chief Superintendent
C.T.O. Lucknow.226001.

TRUE COPY

Jitendra Pal Singh

(Jitendra Pal Singh)
Petitioner.



(A16)

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ANNEXURE 5

IN THE HON'BLE HIGH COURT OF JUDICATURE AT ALLAHABAD
(LUCKNOW BENCH), LUCKNOW.

Writ Petition No. of 1981.

Jitendra Pal Singh Petitioner

Vs.

Union of India and others Respondents.

Annexure 5

INDIAN POSTS AND TELEGRAPHS DEPARTMENT.

No. E-14/Con/Ch.II/

Dated at Lucknow 2.9.1981

Office of the Chief Superintendent,
Central Telegraph Office, Lucknow.

In accordance with G.M.T.U.P. Circle Lucknow
No. STB/M-18-1/Selection/Ch III/4 received under his
T/1730/10th adhoc arrangement ordered vide G.M.T. U.P.
Memo of even No. dated 27.9.74 promoting Shri J.P.
Singh CS/TL as 20% non functional selection grade was
terminated with immediate effect vide E-14/conversation
dated 11.12.1976.



On a Writ petition having been filed by Shri
J.P. Singh CS/TL, the Hon'ble High Court Lucknow issued
stay orders vide orders dated 22.12.1976. Accordingly
the reversion orders issued were held in abeyance.

Consequent upon dismissal of Writ petition
vide High Court order dated 25.2.1980, the orders issued
vide this office letter No. E-14/Conversion dated

Contd....

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11.12.76 will take effect from the same date, i.e. 11.12.1976. The orders issued under this office No. E-14/Cen/Ch II/ dated 31.8.1981 stand modified to this extent.

Shri J.P. Singh will accordingly be entitled to pay and allowances as CS/TL from 11.12.76 onwards and not as TM (20%)

Sd/-
Chief Superintendent
Central Telegraph Office,
Lucknow-226001.

Copy forwarded to :-

1. The General Manager, Telecom. U.P. Lucknow for information pl.
2. The Director Telecom. (Central Area), Ra Habibullah Estate Hazaratganj, Lucknow.
3. The A.C.S. (G) CTO Lucknow.
4. Sri J.P. Singh, officiating LSG TM CTO Lucknow.
5. Pay Bill section.
6. Leave section.
7. Vigilence Section.
8. Personal file of the official.

Sd/ Illegible
Chief Superintendent,
C.T.O. Lucknow-226001.

TRUE COPY

Jitendra Pal Singh

(Jitendra Pal Singh)
Petitioner.



A 20

AFFIDAVIT

IN THE HON'BLE HIGH COURT OF JUDICATURE AT ALLAHABAD
(LUCKNOW BENCH), LUCKNOW.



Writ Petition No. of 1981.



Jitendra Pal Singh

... Petitioner

Vs.

Union of India and others

... Respondents.

AFFIDAVIT IN SUPPORT OF WRIT PETITION.

I, Jitendra Pal Singh, aged about 56 years, son of Sri Anand Pal Singh, resident of Purnia, Sitapur Road, Lucknow do hereby solemnly affirm and state on oath as under :-

1. That the deponent is the petitioner in the above noted claim petition and is therefore fully acquainted with the facts of the case.

2. That the contents of paragraph 1 to 13 of the accompanying writ petition are true to my own knowledge and that of paragraph 14 are based on legal advice sought and believed by me to be true.

Jitendra Pal Singh

(JITENDRA PAL SINGH
Deponent.

Knocky
20-10-1981

LUCKNOW :
September
October 20, 1981.

VERIFICATION

I, the deponent above named do hereby verify that the contents of paragraph 1 and 2 of this Affidavit are true to my knowledge.

Affidavit (Contd)
Page 2.

AZY

19

are true to my own knowledge. No part of it is false and nothing material has been concealed. So help me God.

Signed and verified this the day of September, 1981 within High Court compound, Lucknow.

Jitendra Pal Singh

(JITENDRA PAL SINGH)
Deponent.

LUCKNOW :
September 1981.
✓ October 20

I identify the deponent who has signed before me.

P.K.
(P.K. SRIVASTAVA)
Advocate.

Solemnly affirmed before me on 20-10-81 at 7.30 pm by the deponent, Sri Jitendra Pal Singh, who is identified by Sri P.K. Srivastava, Advocate, High Court, Lucknow. I have satisfied myself by examining the deponent that he understands the contents of this affidavit which has been read out and explained by me.

(A22) 5429
EMR 10.9802(20)P
APPLICATION FOR STAY

IN THE HON'BLE HIGH COURT OF JUDICATURE AT ALLAHABAD
(LUCKNOW BENCH), LUCKNOW.

Writ Petition No. 5429 of 1981.



Jitendra Pal Singh

... Petitioner

Vs.

Union of India and others

... Respondents.

APPLICATION FOR STAY

The applicant, above named, most respectfully submits as under :-

1. That the applicant is moving an application challenging the validity of the impugned orders dated 31.8.1981 and 2.9.1981 contained in Annexure 4 and 5.

2. That the applicant has every hope to succeed. The respondents as stated in the writ petition are going to start recoveries from the pay of the applicant and if the recoveries are not stayed, the applicant shall suffer an irreparable loss.

WHEREFORE, it is most respectfully prayed that this Hon'ble Court may be pleased to stay the operation of the impugned order dated 2.9.1981 till the disposal of the writ petition.

LUCKNOW :

September 3, 1981.

November

(P.K. SRIVASTAVA)

Advocate.

Counsel for the Petitioner

PR(Srivastava)

(A 23) 5

ORDER SHEET

IN THE HIGH COURT OF JUDICATURE AT ALLAHABAD

W.P.

No.

5420

of 1981

vs.

Date	Note of progress of proceedings and routine orders		Dated of which case is adjourned
	1	2	
3-11-81		<p>Handle. T.S. Vargh. J. Handle. S.S. Ahmad. J. Put up for orders in the ordinary course. Sd. P.S.V. Sd. S.S.A.</p>	
3-11-81		<p>3-11-81</p> <p>Do CM An. 9 & 02 @ 01 for stay Hon. K.L. S. J. Hon. S.S. A.J. Put up along with the Petition. Sd. P.S.V. Sd. S.S.A.</p>	
9-12-81		<p>3-11-81</p> <p>First for oral B Sd. C.S. Sd. C.W.J.</p> <p>Admit. Issue notice. Stay + remand to the necessary party.</p>	
		<p>Servic report.</p> <p>Sri B.L. Shukla, advocate has accepted notice on behalf of all the opp. parties. Office to proceed in O.C.</p>	

8pm
27-2-82
S.O. (Writ)

Brief Order, Mentioning Reference
if necessaryHow complied
with and
date of
compliance

No Sitter Adj to 22-2-90

This case has been received on transfer.

Notice were issued to the Counsel by the
Office at Allahabad. ^{Counsel for applicant is present.}None is present for the ^{repetit.} Let notice be issued again
to the ^{repetit.} parties as directed by Honible Mr. D. K. -

Agarwal, J.M.

X/5

ad

not received

J

23/1/90

L
20-11-04

Hon. Justice K. Rath, rc.

Hon. K. Obayya, Am.

Sms V. K. Chaudhary appearing
on behalf of the opposite parties
says that according to
the instructions received
the applicant died some time
in 1987. No one is present
on behalf ^{were} of the applicant.
Notice is issued by registered
post on 23/1/90 and they
have not been received
back. It will be advisable
to ascertain, so far as possible,
the date of death of the
applicant. The case be
relisted for orders on 22/3/90.

In the meantime the learned
Counsel for the opposite parties
will collect and furnish
information of the date of death
of the applicant.

OR
Case has been
recd. from CHT
and a 20-11-04

Case is admitted
CA/RA has
not filed.

Notices were
issued a 23-1-90
No answer
repd. comes to
be return case.

S. F. order

L
21/2

Am

R
rc

22.3.1990

Hon. Mr. D.K. Agrawal, J.M.
Hon. Mr. K. Obayya, A.M.

No one appears for the applicant despite notice. Shri. V.K. Chaudhary, appears for the respondents. The learned counsel for the respondents informs us that the grievance of the applicant has been satisfied during the pendency of the writ petition. It appears that the applicant has lost interest in pursuing the matter. So. the writ petition is dismissed without any order as to costs.

A.M.

J.M.

A 24

CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD
CIRCUIT BENCH AT LUCKNOW

T.A. NO. 862/87(T)

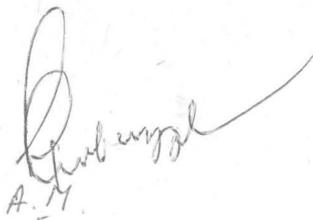
(Writ Pet. No. 5420 of 1981) X 26

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Jitendra Pal Singh	Applicant.
Union of India & others	Versus	Opposite Party.

Hon. Mr. D.K. Agrawal, J.M.,
Hon. Mr. K. Obayya, A.M.

No one appears for the applicant despite notice. Shri. V.K. Chaudhary, appears for the respondents. The learned counsel for the respondents informs us that the grievance of the applicant has been satisfied during the pendency of the writ petition. It appears that the applicant has lost interest in pursuing the matter. So, the writ petition is dismissed without any order as to costs.


A.M.

DR C 22-3-90
J.M.

A 26

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH
23-A Thornhill Road, Allahabad-211 001

***** T.A. No 862 of 1987

No.CAT/A11d/Jud/4 03 93 to 84 Dated the : 18/5
Jitendra Prasad

APPLICANT'S

Union of India

VERSUS

RESPONDENT'S

1- Shri P.K. Srivastava, Advocate, Lucknow High Court
To Lucknow.
2- Shri S.L. Shukla, Advocate, Lucknow High Court
Lucknow.

H.C. 110

Whereas the marginally noted cases has been
transferred by _____ Under Section the
provision of the Administrative Tribunal Act XIII of 1995 and
registered in this Tribunal as above.

1
Writ Petition No. H.C. 110
of 198 .
of the Court of _____
arising out of order
dated _____
passed by _____ in

The Tribunal has fixed date _____
of _____ 198 . The
hearing of the matter.

If no appearance is made
on your behalf by your some
one duly authorised to Act and
plead on your behalf

the matter will be heard and decided in your absence.
24th August

Given under my hand seal of the Tribunal this
day of _____ 1989.

dinesh/

✓ DEPUTY REGISTRAR

A 27 AC

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD
CIRCUIT BENCH, LUCKNOW

**** Gandhi Bhawan, Opp. Residency
Lucknow -

No. CAT/LKO/Jud/CB/ 32397/841 Dated the 23/11/90

T.A.No. of 862 102 (T)

J. P. Singh

APPLICANT'S

Versus

Ministry of India RESPONDENT'S

To Ministry of India through Director General
Post and Telegraphs Deftt - New Delhi

Whereas the marginally noted cases has been transferred by
Under the provision of the Administrative
Tribunal Act 13 of 1985 and registered in this Tribunal as above.

Writ Petition No. 862/81
of 198 82/80
of the Court of H.C. Lko
arising out
of Order dated 12/11/90
passed by 12/11/90

The Tribunal has fixed date of
82/80 198 . The hearing
of the matter.

If no appearance is made
on your behalf by your some
one duly authorised, to Act
and plead on your behalf

the matter will be heard and decided in your absence.

Given under my hand seal of the Tribunal this
day of 12 1989.

Vinesh

The General Manager - Tele - communications
U.P. Circle - Lko DEPUTY REGISTRAR

The Chief Suptt. Central Telegraphs
Office - Lko

A 28
O/C

CENTRAL ADMINISTRATIVE TRIBUNAL

CIRCUIT BENCH LUCKNOW

4251
4265/1980

T.A. NO. 862 of 1987 (T)
(W.P. NO. 5420 of 1981)

Jitendra Pal Singh

.....

Applicant.

Versus

Union of India & Others

.....

Opposite Party.

22.03.1990.

Hon'ble Mr. D.K. Agrawal, J.M.

Hon'ble Mr. K. Obayya, A.M.

No one appears for the applicant despite notice.

Shri V.K. Chaudhary, appears for the respondents. The learned counsel for the respondents informs us that the grievance of the applicant has been satisfied during the pendency of the writ petition. It appears that the applicant has lost interest in pursuing the matter. So, the writ petition is dismissed without any order as to costs.

checked
Sd/-
A.M.

Sd/-

J.M.

TRUE COPY

//True Copy//

Sub-133/30
Deputy Registrar
Central Administrative Tribunal
Lucknow Bench,
Lucknow

Ms/

*Recd Copy
Mohd. Shah
C/o Sir M.L. Shah
Add. Standing Counsel
Central Govt.
28/3/90*